dependant tribals, land ceiling programme/tenancy etc. The Committee has submitted its report/ recommendations.

Pre-metric scholarship for scheduled tribes students

†1524. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government proposes to start pre-metric scholarship for the poor students belonging to scheduled tribes;
 - (b) if so, the details thereof; and
 - (c) by when this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) The Ministry of Tribal Affairs has introduced a Centrally Sponsored Scheme of Pre-Matric Scholarship for ST students studying in classes IX & X w.e.f. 01-07-2012. Central Assistance under the Scheme includes scholarship and other grants. The rates of Scholarships are Rs. 150/- per month for day scholars and Rs. 350/- per month for hostellers, for a period of 10 months in a year and books and adhoc grant of Rs. 750/ per year for day scholars and Rs. 1000/- per year for hostellers. Additional allowance for ST students with disabilities is also admissible to those students who are studying in private unaided recognized schools only. State Governments and ut Administrations receive 100% Central assistance from Government of India for expenditure under the Scheme, over and above their Committed Liability.

Achivement of tribal related schemes

 \dagger 1525. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether desired results have been achieved of the schemes/projects being run by Government with an objective to remove socio-economic and educational backwardness of tribal people;
 - (b) if so, the details thereof; and
 - (c) the further steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) Ministry of Tribal Affairs, being the nodal

[†]Original notice of the Question was received in Hindi.

Ministry for the overall welfare and development of Schedule Tribes (STs), implements programmes on education, vocational training, income generation and infrastructure development for developing skills of the tribals for a variety of jobs as well as for self-employment and to fill critical gaps taking into account the needs of STs.

The primary responsibility for implementing the schemes/programmes to remove the socio, economic and educational backwardness of the tribals rests with the Central Ministries and the State Government. Ministry of Tribal Affairs complements the efforts by way of various developmental interventions through its following schemes:

- (i) Special Central Assistance to Tribal Sub-Plan for employment-cum-income generation activities.
- (ii) Grant under Article 275 (1) of the Constitution of India for promotion of welfare of Scheduled Tribes and upgradation of the levels of administration in Scheduled Areas. A part of grant under Article 275 (1) of the Constitution is used for setting up of 'Ekalavya Model Residential Schools" for providing quality education to ST students (both girls and boys) from class VI to XII.
- (iii) Scheme of Strengthening Education among Schedules Tribe (ST) Girls in Low Literacy Districts.
- (iv) Scheme of construction of hostels for ST Girls and Boys.
- (v) Scheme of Establishment of Ashram Schools in Tribal Sub Plan Areas.
- (vi) Vocational Training in Tribal Areas. The Schemes of Vocational Training in Tribal Areas is a self-employment or employment oriented scheme aimed at benefiting ST boys and Girls equally.
- (vii) Post-Matric Scholarship for ST students.
- (viii) Pre-Matric Scholarship for ST students.
- (ix) Upgradation of Merit of ST students.
- (x) Rajiv Gandhi National Fellowship for STs.
- (xi) Scheme of National Overseas Scholarship for STs.

- (xii) Top class Education for ST students.
- (xiii) Grants-in aid to Voluntary Organization (under which residential, nonresidential schools, computer training centers and knitting, weaving and handloom training centers run by NGOs for ST students are supported, apart form hospitals, mobile dispensaries etc.)
- (xiv) This Ministry is also implementing the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest forest rights over forest land in forest dwelling STs and other traditional forest dwellers.

Implementation of the schemes/programmes of the Government for the development of tribal people is an on-going process and endeavors are constantly being made through various such schemes/strategies to bridge the gaps in development of tribals as compared to that of rest of population.

Unauthorised construction by hotels in Lutyen zone

1526. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that several 5-star hotels in Lutyen's Zone have constructed extra floors without permission and have not paid dues to Delhi Development Authority (DDA);
- (b) if so, the name of hotels who have violated the rules by illegally constructing extra floors and have not paid the compounding fee to civic authorities like DDA, NDMC and MCD; and
- (c) the details of outstanding against these hotels, hotel-wise so far with interest thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) According to New Delhi Municipal Council no extra floors have been constructed in hotels in Lutyen Bungalow Zone without permission.

(b) and (c) Does not arise in view of (a) above.

Projects approved under JNNURM for Jharkhand

1527. SHRI PARIMAL NATHWANI: Will the Minister of URBAN DEVELOPMENT be pleased to state: